

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

TWENTY-FOURTH REPORT

(Presented on 27.7.2016)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 25 July, 2016 for -

- I. Examination of two Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Nanabhau Falgunrao Patole, Om Birla and Bhairon Prasad Mishra, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016
(Amendment of article 15) by
Dr. Udit Raj, M.P.

The Bill seeks to amend the constitution with a view to provide that no citizen shall, on ground of caste or sex, be denied access to any place of religious worship opened for general public.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016
(Amendment of article 324) by
Shri Feroze Varun Gandhi, M.P.

The Bill seeks to amend the Constitution with a view to provide that-

(1) the Election Commission shall consist of the Chief Election Commissioner and such number of other Election Commissioners, if any, as the President, may, in consultation with the Committee of Appointments, from time to time, fix;

(2) the appointment of Chief Election Commissioner and other Election Commissioners shall be made by the President on the recommendations of the Committee of Appointments; and

(3) the Committee of Appointments shall consist of -

- | | | |
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| (i) | the Prime Minister | - Chairperson; |
| (ii) | the Speaker of the House of the People - | - Member; |
| (iii) | the Leader of the Opposition in the Council of States - | - Member; |
| (iv) | the Leader of the Opposition in the House of the People - | - Member; |
| (v) | the Chief Election Commissioner of India | - Member; and |
| (vi) | one retired judge of Supreme Court of India to be nominated by the Chief Justice of India . | - Member. |

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

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| (i) | Resolution by Shri Nanabhau Falgunrao Patole regarding formation of a separate State of Vidharbha. | - 2 hours |
| (ii) | Resolution by Shri Om Birla regarding electoral reforms regarding synchronization of the terms of Legislative Assemblies and the House of the People. | - 2 hours |
| (iii) | Resolution by Shri Bhairon Prasad Mishra regarding formation of a new State of Bundelkhand. | - 2 hours |

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Recommendations

5. The Committee recommend that –

- (i) Dr. Udit Raj and Shri Feroze Varun Gandhi, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph paragraph 3 above; and
- (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

25 July, 2016

3 Shravana, 1938 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*